



disposed of accordingly.

In view of the statement made at the Bar,  
the special leave petitions are disposed of as  
having become infructuous.

SLP(C) 14485-14486 OF 2010

The learned counsel for the petitioners  
states at the Bar that the original writ petitioner  
has already attained the age of 62 years and  
therefore, the petitions which have become  
infructuous be disposed of accordingly.

In view of the statement made at the Bar,  
the special leave petitions are disposed of as  
having become infructuous.

SLP(C) 14492-14493 OF 2010

Arguments are concluded.

Judgment is reserved.

(Sonia)  
Sr P.A.

(Sneh Bala Mehra)  
Court Master